## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES:

HSBC Daisy Investments (Mauritius) Ltd.

V/s.

Reliance Infratel Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Ms. Alpana Gone Counsel

alu.

2. Ms. Jahan. A-Chokshi. Aduocate.

Illia Naik Naik & Co, Aduaeates

Far Respondents Nos 1 to 3

MR. ROHAN RAJADHYAKSHA
NW MS. SHERNA DOONGAJI
i/b AZB L Partners
for the PERNANCES

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## CP 07/397-398/NCLT/MB/MAH/2016

For rejoinder has been filed on behalf of the Petitioner to the main Company Petition and also reply to the maintainability of the application, this matter is posted for hearing with liberty as sought by the Respondent's side to file sur-rejoinder, if any, new facts have been placed by the Petitioner.

List this matter on 02.02.2018.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)